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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 3459/2001  
MA NO. 2866/2001

New Delhi, this the 3rd day of January, 2002

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Bachan Singh  
S/o Sh. Bulaki Ram  
Lab. Khalasi  
Diesel Shed Laboratory,  
Tughlakabad.  
  
R/o 58, DIII Railway Colony,  
Tughlakabad,  
New Delhi.
2. Mohd. Qudaus  
S/o Sh. Mohd. Shakur,  
Lab. Khalasi  
Diesel Shed Laboratory,  
Tughlakabad.  
  
R/o 76-C/3, Railway Colony,  
Tughlakabad,  
New Delhi.
3. Suresh Kumar  
S/o Sh. Om Prakash,  
Lab. Khalasi  
Diesel Shed Laboratory,  
Tughlakabad.  
  
R/o 11-A, Railway Colony,  
Tughlakabad,  
New Delhi.
4. Madan Gopal  
S/o Sh. Faqir Chand  
Lab. Khalasi  
Diesel Shed Laboratory,  
Tughlakabad.  
  
R/o C/20, Hashal Bihar,  
Uttam Nagar,  
New Delhi-110059.
5. Dilip Kumar  
S/o Sh. Nagendra Narain,  
Lab. Khalasi  
Diesel Shed Laboratory,  
Tughlakabad.  
  
R/o 656-A, Gali No.3,  
Punjabi Basthi,  
Ghati Road, Anand Parbat,  
New Delhi.

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6. Vijay Kumar Upadhyaya,  
S/o Sh. J.Upadhyaya,  
Lab. Khalasi  
Diesel Shed Laboratory,  
Tughlakabad.  
  
R/o 52-C, Railway Colony,  
Tughlakabad,  
New Delhi. .... Applicants

(By Advocate: Sh. K.N.R.Pillai)

Versus

1. Union of India through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.  
  
2. The Divisional Railway Manager,  
Delhi Division, Northern Railway,  
State Entry Road,  
New Delhi-1. .... Respondents

O R D E R (ORAL)

By Sh. V.K.Majotra, Member (A)

Heard learned counsel for applicant.

2. Counsel for applicants stated that the applicants who are Group 'D' staff designated as Laboratory Khalassis working in the Laboratory of the Northern Railway Diesel Shed at Tughlakabad, have put in 12 years of service but have not been accorded benefit of Assured Career Progression Scheme. The applicants have submitted a common representation dated 31.1.2001 (Annexure A-1) to Divisional Personnel Officer which has remained unresponded. In our considered view the ends of justice would be duly met, if, at this stage itself, without issuing notice to the respondents, they are called upon to dispose of applicant's representation by passing a reasoned and speaking order within a stipulated period.

3. Accordingly, we direct Resp. No.2, the Divisional Railway Manager, Delhi Division, Northern Railway to dispose of Annexure A-1 representation dated 31.1.2001 by passing a

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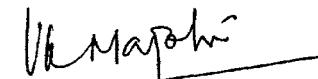
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speaking and detailed order within a period of 2 months from the date of communication of these orders. Resp. No.2 shall also treat this OA as a supplementary representation.

4. OA is disposed of in the above terms.

  
( KULDIP SINGH )  
Member (J)

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( V.K. MAJOTRA )  
Member (A)